

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. No. 1555/93.

Dt. of Decision : 23.1.95.

T R Krishnan

.. Applicant.

vs

1. Union of India,  
rep. by its Secretary to Government,  
New Delhi.
2. The Engineer-in-Chief,  
Army Headquarters,  
Kashmiri House, DHQ Post office,  
New Delhi.
3. Chief Engineer,  
Southern Command,  
Military Engineering Services(MES.,)  
PUNE, Maharashtra State. .. Respondents.

Counsel for the Applicant : Mr. N.Rama Mohan Rao

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O.A. No. 1555/93

Dt. of decision: 23.1.1995

JUDGEMENT

1. As per the Hon'ble Justice Sri V. Neeladri Rao, V.C.

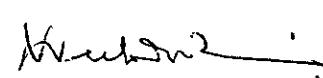
Heard Sri N. Rama Mohan Rao, learned counsel for the respondents.

2. This OA was filed praying for quashing the order No. 5(26)/93 D(Lab), dt. 28.9.1993 issued by R-1 by holding it as arbitrary, illegal and unsustainable and for consequential injunction restraining the respondents from proceeding any further with the disciplinary proceedings pursuance to the above order, dt. 28.9.93.

3. Sri N.V. Ramana, learned standing counsel for the respondents submitted that he was informed by letter No. 100140/TRK/73/E1LC, dt. 17-1-95 that CE, SC, Pune by letter dt. 5-1-95 informed the Chief Engineer, Hyderabad Zone that the disciplinary action against the applicant herein has been finalised by the Ministry of Defence exonerating him from all charges by their order, dt. 30.12.94.

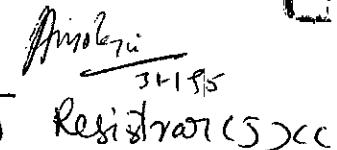
4. Sri Rama Mohan Rao, learned counsel for the applicant submitted that he has no information in the matter ~~in pursuance of the submission for the respondents,~~ <sup>pertaining to</sup> the ~~OA has become infructuous.~~ Accordingly it is dismissed. No costs.

  
( R. Rangarajan )  
Member (A)

  
( V. Neeladri Rao )  
Vice Chairman

Dt. 23-1-1995  
Open Court Dictation

kmv

  
Deputy Registrar (S)cc  
3-1-95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: 27/1/1995

ORDER/JUDGEMENT:

M.A./R.A/C.A.No.

in

O.A.No. 1555/93.

T.A.No.

(w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

Dvm

